

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2177
ANSWERED ON:10.03.2010
ADMISSION IN PRE-SCHOOLS
Shantha J.

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Supreme Court has laid down guidelines for admission to the pre-school classes;
- (b) if so, the details thereof;
- (c) whether the prominent schools are found to have violated the Supreme Court orders and are selling admission forms at exorbitant prices;
- (d) if so, the details thereof and the measures taken by the Government to ensure compliance of the Supreme Court orders by the schools;
- (e) whether the Government has taken any action to de- recognize schools found violating Supreme Court orders; and
- (f) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SMT. D. PURANDESWARI)

- (a) & (b): The Supreme Court of India in its interim order dated 14.12.2007 in SLP(C) No. CC 12275 – 12276/2007 and SLP (C) No. CC 12744/2007 has directed that for pre-primary classes in Delhi, the admission criteria will not be approved by Director of Education, Govt. of NCT of Delhi, and it will be sufficient if the admission criteria adopted by the schools are sent to the Director of Education.
- (c) & (d) In case of schools of Delhi, the Education Department, Government of NCT of Delhi has informed that some complaint have been received by them and that monitoring cells have been constituted in all districts of Delhi to look into the complaints regarding admission.
- (e) The Government of NCT of Delhi has informed that it has not taken any such action.
- (f) Does not arise.